

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 103
(IB)-1478(PB)/2019

IN THE MATTER OF:

Omega Finvest LLP
v.
Direct News Pvt. Ltd.

.... Applicant/petitioner
.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 25.07.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner
For the Respondent

Mr. Abhishek Sharma & Ms. Anisha Mahajan, Adv.
Ms. Mudrika Bansal, Adv.

ORDER

Reply by corporate debtor positively be filed within ten days with a copy in advance to the counsel opposite.

List for arguments on 19.08.2019.

Sd/-

(M.M. KUMAR)
PRESIDENT

Sd/-

(S.K MOHAPATRA)
MEMBER (TECHNICAL)